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DEEPENDER DESWAL

TRIBUNE NEWS SERVICE

HISAR, SEPTEMBER 21

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The incident occurred when a resident of Hansi district, Naveen Bamel, visited the SP office in Hansi town on December 29, 2025. Bamel is practising as an advocate in the Supreme Court.

He said that he intended to meet the then SP, Amit Yashvardhan, during working hours regarding the drug problem in the city.

He alleged that the police staff stopped him and told

him that he would not be allowed to meet the SP unless he surrendered his personal mobile phone.

The complainant said he sought the legal or administrative basis for the condition but was not shown any statutory provision, rule, written order, security protocol or other lawful authority. After he declined to hand over his phone, the staff consulted the SP and subsequently told him that he could not meet the officer. His visiting card was also returned, according to the complaint.

Bamel alleged that the incident amounted to an arbitrary exercise and abuse of official power and violated his fundamental rights under Articles 14, 19 and 21 of the Constitution. He subsequently submitted a written complaint on December 30,

2025, which was registered at the Crime and Criminal Tracking Network and Systems (CCTNS).

He alleged that despite its registration, no meaningful action, inquiry report, explanation or reasoned outcome was communicated to him. He further added that the complaint was later summarily rejected by the State Police Complaint Authority, Haryana.

The complainant approached the NHRC seeking an independent and impartial inquiry, accountability for the alleged abuse of official power and effective redress.

After considering the complaint, the NHRC asked the police authorities to submit a duly translated action-taken report within four weeks. Yashvardhan is transferred out of Hansi now.

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गोलीकांड की जांच को एनएचआरसी टीम पहुंचेगी धनबाद

बाघमारा। बीसीसीएल ब्लॉक दो क्षेत्र के मेनलिनक साइडिंग में 19 नवंबर 2022 की देर रात हुई गोलीबारी की घटना की जांच के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की टीम मंगलवार को धनबाद पहुंचेगी। आयोग के डीआईजी गौरव गर्ग ने पत्र के माध्यम से जिला प्रशासन को इसकी सूचना दी है। टीम 22 से 25 सितंबर तक मामले की जांच के साथ स्पॉट इंक्वायरी करेगी। इधर, बाघमारा पुलिस ने थाना कांड संख्या 65/2022, दिनांक 19/20 नवंबर 2022 का उल्लेख करते हुए घटना से जुड़े सभी लोगों को पत्र भेजकर आयोग की टीम के समक्ष सशरीर उपस्थित रहने को कहा है। इनमें सीआईएसएफ की क्यूआरटी टीम में शामिल अधिकारी व जवान, स्थानीय पुलिस-प्रशासन तथा कांड के वादी शामिल हैं।

एनएचआरसी स्पेशल मॉनिटर ने मानवाधिकार सुरक्षा की समीक्षा की

भारत न्यूज़ | लुधियाना

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के स्पेशल मॉनिटर (बच्चे और बुजुर्ग नागरिक) बाल कृष्ण गोयल ने बचत भवन में सिविल व पुलिस प्रशासन के अधिकारियों के साथ उच्चस्तरीय बैठक कर जिले में मानवाधिकार सुरक्षा से जुड़े इंतजामों की समीक्षा की।

बैठक में बच्चों, बुजुर्गों और महिलाओं के अधिकारों की रक्षा, संस्थागत समन्वय और शिकार्यत निवारण व्यवस्था पर चर्चा हुई।



गोयल ने कहा कि आयोग मानवाधिकारों के उल्लंघन को बर्दाश्त नहीं करेगा और उल्लंघन करने वालों पर सख्त कार्रवाई की जाएगी। उन्होंने अधिकारियों को निर्देश दिए कि सभी विभाग आपसी तालमेल से काम कर संवैधानिक

अधिकारों की प्रभावी रक्षा सुनिश्चित करें। उन्होंने जिला शिक्षा अधिकारी और जिला बाल सुरक्षा अधिकारी को स्कूलों में गुड टच-बैड टच पर विशेष जागरूकता अभियान चलाने, बच्चों को 112 और 1098 चॉइल्ड हेल्पलाइन की जानकारी देने तथा

वूमेन एंड चॉइल्ड कमीशन की फिल्म 'कोमल' दिखाने का सुझाव दिया। दौरे के दौरान गोयल ने केंद्रीय, बोरेस्टल व महिला जेलों सहित पीडीएस केंद्र, थाने, अस्पताल, बाल गृह, वृद्ध आश्रम, सरकारी स्कूल, ऑब्जरवेशन होम, वन स्टॉप सेंटर और आंगनवाड़ी केंद्रों का निरीक्षण किया। बैठक में मुख्यमंत्री फ़ैलद अफसर लुधियाना तुरिशा गुलाटी, डीसीपी (लॉ एंड ऑर्डर) अरविंद मीणा, डा. दर्पण आहलूवालिया, डा. अंशु गुप्ता समेत अधिकारियों ने निर्देशों के फ़ालन का भरपूर जवाब दिया।

मैनहोल में बच्ची की मौत की रिपोर्ट डीसी को सौंपी

पलवल। शहर के प्रकाश कॉलोनी गांधी नगर में खुले सीवर मैनहोल में गिरकर चार वर्षीय दीपांसी की मौत के मामले में जिला प्रशासन की ओर से गठित जांच कमेटी ने प्रथम दृष्टि रिपोर्ट उपायुक्त कार्यालय को सौंप दी है। अब रिपोर्ट में सामने आए तथ्यों के आधार पर विस्तृत जांच की जा रही है। वहीं, राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने भी मामले का स्वतः संज्ञान लेते हुए उपायुक्त और पुलिस अधीक्षक से दो सप्ताह में विस्तृत रिपोर्ट मांगी है।



दीपांसी। चकल फोटे

एडीसी उत्सव आनंद ने बताया कि शनिवार को उनके कार्यालय से जिला उपायुक्त कार्यालय को प्रथम दृष्टि रिपोर्ट सौंपी जा चुकी है। इसमें दोनों

14 सितंबर को घर के पास खेलते समय मैनहोल में गिर गई थी दीपांसी

संबंधित विभागों की ओर से दिए गए जवाब के साथ ही जांच के दौरान कमेटी के सामने आए तथ्यों को भी शामिल किया गया है। फिलहाल वह स्वयं प्रथम दृष्टि रिपोर्ट का गहन अध्ययन कर रहे हैं। अगले दो दिन में विस्तृत जांच रिपोर्ट तैयार कर उपायुक्त के समक्ष प्रस्तुत की जाएगी रिपोर्ट के निष्कर्ष के आधार पर आगे की कार्रवाई की जाएगी। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने नोटिस में जांच की स्थिति और मृतक बच्ची के परिजनों को दिए गए मुआवजे, यदि किसी को दिया हो इसका विवरण भी मांगा है। गौरतलब है कि बच्ची 14 सितंबर को घर के पास खेलते हुए लापता हुई थी। संवाद

Source: <https://indianmasterminds.com/news/nhrc-haryana-dgp-report-hansi-sp-mobile-phone-235499/>

NHRC Seeks Haryana DGP Report After Man Allegedly Denied Meeting With Hansi SP Over Phone

The NHRC has sought a report from Haryana DGP Ajay Singhal after a man alleged he was denied a meeting with the then Hansi SP for refusing to surrender his mobile phone.

September 22, 2026

Indian Masterminds Bureau

Hisar: The National Human Rights Commission (NHRC) has sought an action-taken report from the Haryana Director General of Police, Ajay Singhal (IPS: 1992: HY), after a complaint alleged that a man was denied a meeting with the then Hansi Superintendent of Police for refusing to surrender his personal mobile phone.

The incident relates to December 29, 2025, when advocate Naveen Bamel visited the Hansi SP's office to raise concerns about the drug problem in the city. According to his complaint, office staff told him that he could meet then SP Amit Yashvardhan (IPS: 2018: HY) only after handing over his mobile phone.

Bamel said he sought the legal, administrative or security basis for the requirement but was not shown any statutory provision, written order or security protocol. After he declined to surrender the phone, he was allegedly denied the meeting and his visiting card was returned.

Complaint Filed After Alleged Denial

Bamel submitted a written complaint on December 30, 2025. He later approached the NHRC, alleging that the denial of access to a public officer amounted to an arbitrary exercise of official authority.

He invoked Articles 14, 19 and 21 of the Constitution and sought an independent inquiry and appropriate action. The complaint also stated that the State Police Complaints Authority, Haryana, subsequently rejected his plea.

NHRC Seeks Action-Taken Report

After examining the complaint, the NHRC directed that the matter be sent to the Haryana DGP for necessary action. The police authorities have been asked to submit a duly translated action-taken report within four weeks of receiving the communication.

The notice, issued by NHRC Assistant Registrar (Law) Atul Kumar, also directed authorities to submit communications through the HRCNet portal.

Yashvardhan has since been transferred out of Hansi.

Source: <https://medicaldialogues.in/news/health/doctors/mgm-indore-obgyn-resident-attempts-suicide-after-alleged-harassment-ragging-complaint-to-nmc-accuses-3-doctors-demands-inquiry-179658>

MGM Indore ObGyn resident attempts suicide after alleged harassment, ragging, complaint to NMC accuses 3 doctors, demands inquiry

Written By : Barsha Misra Published On 21 Sept 2026 8:27 AM | Updated On 21 Sept 2026 8:27 AM

Indore: A first-year resident doctor at the Gynaecology Department of MGM Medical College, Indore, recently attempted suicide by administering an excessive dose of insulin. She was rescued by the police and taken to MY Hospital, where she is currently undergoing treatment in the Intensive Care Unit (ICU).

It has been alleged that the medico attempted self-harm after facing a hostile working environment, including ragging and harassment by seniors. Three second-year resident doctors have been accused.

The matter has now reached the National Medical Commission (NMC), after the brother of the concerned doctor submitted a complaint before the Apex Medical Education Regulatory Body. He has requested the Commission to conduct an independent, impartial and time-bound inquiry against the 3 accused JR-2 residents and the role and alleged inaction of the HoD.

Earlier this year, a complaint was filed before the Prime Minister's Office (PMO) and the National Human Rights Commission (NHRC) alleging violations of duty-hour regulations and a toxic work culture at the Obstetrics and Gynaecology Department of MGM Indore. Junior Residents enrolled at this department were allegedly being made to work for 16-17 hours daily, without any weekly offs. After the complaint was raised, the OBGY department reportedly changed the duty pattern from continuous 36-hour duties to a 12-hour-per-day system, with approximately 72 hours of duty in a week.

As per the sources at the medical college, the concerned PG medico was allegedly being targeted by senior residents, with comments such as, "We have worked 36 hours, so now we will not spare you."

Since then, she was allegedly subjected to repeated humiliation, targeting and mental harassment over even minor issues. When she raised a complaint with the HOD regarding the conduct of seniors, she was allegedly told that the department could not "silence everyone" and that by complaining she had "broken the hierarchy," implying that such behaviour was a normal consequence.

It was alleged that despite the complaint, no effective action was taken. Subsequently, senior residents also signed a letter stating that they would not work with the JR-1 resident, further increasing the pressure and isolation she was allegedly facing. Unable to cope with the continued harassment and distress, the medico attempted suicide by administering an excessive dose of insulin.

Complaint to NMC:

Filing a complaint before the NMC, the brother of the PG medico said that the circumstances preceding the suicide attempt require an immediate independent investigation, particularly in view of the prolonged harassment and pressure allegedly faced by her.

Naming three JR-2 residents in the complaint, he claimed that those seniors repeatedly personally targeted and publicly humiliated his sister over even minor mistakes. They also allegedly mentally harassed her, intimidated her, and subjected her to excessive pressure, he said.

Further, the complainant claimed that those students allegedly made statements in the group stating that she would be failed academically. They also pressurised her to perform non-academic work and excessive paperwork, adversely affecting her PG academic training, alleged the complainant.

He also claimed that the senior deliberately created a hostile environment and continuously targeted her despite

previous complaints. "The alleged conduct became so severe that Dr. *** ultimately attempted suicide and is presently in the ICU," the complaint said.

"The matter was also brought to the notice of HOD Dr. ***. However, despite the alleged complaints, effective preventive action was reportedly not taken. It was allegedly stated that such behaviour was "normal in Gynaecology." There is also a serious concern regarding working conditions. Although the official roster is reportedly for approximately 12-hour duties, Dr. *** has allegedly been required to work approximately 14–15 hours at ground level, along with substantial nonacademic/paperwork duties. The actual duty records, roster and handover/attendance records should therefore be independently examined," it further alleged.

The complainant has requested the competent authority to investigate whether the alleged conduct amounted to ragging/psychological harassment under applicable NMC Anti-Ragging Regulations, whether the conduct of the concerned persons, individually or collectively, attracted Section 108 of the Bharatiya Nyaya Sanhita, 2023 (abetment of suicide), read with applicable provisions relating to abetment, subject to investigation and evidence, and whether the conduct of the HoD and the alleged failure to intervene despite prior complaints requires separate inquiry.

He urged NMC to investigate the actions of the concerned JR-2 residents and the role of HoD, secure and examine all WhatsApp/group messages, complaints, duty rosters, attendance/handover records, leave communications and academic records, investigate the alleged academic failure threats, public humiliation and retaliation, examine the circumstances surrounding the insulin-overdose suicide attempt and ICU admission, take strict disciplinary action under applicable NMC Anti-Ragging/PG Medical Education regulations if the allegations are substantiated, ensure immediate protection of the victim from any further harassment, intimidation, victimisation or academic retaliation, ensure that her PG training, assessment and examination are not adversely affected because she raised complaints. Further, the complainant urged NMC that whether the evidence discloses a criminal offence, the matter be referred to the appropriate competent authority/police under the applicable law.

"This is no longer an ordinary departmental dispute. A PG JR-1 is presently in the ICU following a documented insulin-overdose suicide attempt, after allegedly facing prolonged mental harassment, public humiliation, academic threats and excessive pressure," read the complaint.

The issue was also highlighted by United Doctors' Front (UDF). In an X post, the association wrote, "A PG-1 OBG resident at MGM Medical College, Indore has reportedly attempted self-harm amid allegations of ragging, harassment and an unbearable working environment. What makes this even more disturbing is that complaints alleging toxic work culture and excessive duty hours in the OBG department had already reached the PMO and NHRC. The MP High Court has also recently sought responses over excessive working hours of PG residents at MGM Indore. How many warnings does the system need before it acts? Residency is postgraduate medical training — not a licence for ragging, humiliation, sleep deprivation or 30–36 hour duties in the name of "training." The UDF Bharat team is in touch with the resident's family and is extending all possible support while coordinating whatever intervention is required. This incident demands an independent inquiry, protection of the resident concerned and strict accountability wherever wrongdoing is established. Doctors cannot be expected to save lives while the training system itself pushes them to the breaking point."

Source: <https://munsifdaily.com/telangana-high-court-serves-notice-to-two-brs/>

Telangana High Court serves notices to two BRS MLCs in Speaker abuse case

The MLCs had made the alleged remarks on September 7 when police had stopped BRS MLAs and MLCs at the Assembly entrance for wearing black T-shirts with objectionable slogans against Chief Minister Revanth Reddy.

Mohammed Yousuf Qasmi 21 September 2026 - 17:31

Hyderabad: The Telangana High Court on Monday issued notices to BRS MLCs Tata Madhu and N. Naveen Kumar Reddy on a petition by the police seeking cancellation of bail granted to them in a case registered under the SC/ST (Prevention of Atrocities) Act over alleged abusive remarks against Assembly Speaker Gaddam Prasad Kumar.

Issuing notices, the High Court adjourned the hearing on the petition to Wednesday.

The two legislators belonging to the main opposition Bharat Rashtra Samithi (BRS) were arrested on September 8 following an FIR registered against them for their alleged remarks against the Speaker. Police had sought their custody, but the Nampally court rejected the plea and granted them bail on personal sureties.

The MLCs had made the alleged remarks on September 7 when police had stopped BRS MLAs and MLCs at the Assembly entrance for wearing black T-shirts with objectionable slogans against Chief Minister Revanth Reddy.

While granting bail to the BRS MLCs, the Nampally court had directed the police not to arrest them again.

Saifabad police had moved the High Court seeking cancellation of bail and challenging the lower court's order.

Public Prosecutor Nageswara Rao submitted to the court that the MLCs used abusive words against a person holding a Constitutional post. The court was also told that they attacked police personnel on duty.

The September 7 incident at the Assembly gate resulted in police registering multiple FIRs against BRS leaders and the suspension of BRS legislators from the Assembly for the entire monsoon session.

MLCs Madhu and Naveen Reddy were booked on a complaint filed by Pollepalli Venkatesham, Officer on Special Duty (OSD) to the Assembly Speaker.

Saifabad police registered a case under Section 352 r/w 3(5) BNS and Sections 3(1)(r), 3(2)(va), 3(2)(vii) of the SC/ST (Prevention of Atrocities) Act.

Two cases were registered against BRS Working President K. T. Rama Rao, BRS Deputy Leader in Telangana Assembly T. Harish Rao and several other party legislators for allegedly obstructing women police personnel from discharging their duties, using abusive language and threatening them. Geographic Reference

On the other hand, the BRS alleged that its women MLAs were manhandled by police personnel, but no case was registered on their complaint.

The opposition party lodged complaints with the National Women Commission and the National Human Rights Commission. It also submitted a representation to Governor Shiv Pratap Shukla, seeking his intervention for a fair probe.

Source: [https://english.punjabkesari.com/india/telangana-hc-serves-
notices-to-two-brs-mlcs-in-speaker-abuse-case/](https://english.punjabkesari.com/india/telangana-hc-serves-
notices-to-two-brs-mlcs-in-speaker-abuse-case/)

Home » India » Telangana HC serves notices to two BRS MLCs in Speaker abuse case

Telangana HC serves notices to two BRS MLCs in Speaker abuse case

By: IANS

On: Monday, September 21, 2026 5:19 PM

Hyderabad, Sep 21 (IANS) The Telangana High Court on Monday issued notices to BRS MLCs Tata Madhu and N. Naveen Kumar Reddy on a petition by the police seeking cancellation of bail granted to them in a case registered under the SC/ST (Prevention of Atrocities) Act over alleged abusive remarks against Assembly Speaker Gaddam Prasad Kumar.

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–IANS

Source: <https://www.ptcnews.tv/politics/harsimrat-kaur-badal-bathinda-istri-akali-dal-protest-5-crore-allegation-4429650>

Harsimrat Kaur Badal leads Bathinda protest over Rs 5 crore allegation against Punjab CM's wife

Harsimrat Kaur Badal joined Istri Akali Dal protest in Bathinda over allegations involving Punjab CM Bhagwant Mann's wife Gurpreet Kaur and a Rs 5-crore demand

Reported by: PTC News Desk Edited by: Jasleen Kaur -- September 21st 2026 03:53 PM

PTC Web Desk: Shiromani Akali Dal (SAD) MP from Bathinda, Harsimrat Kaur Badal, on Monday joined an Istri Akali Dal protest in Rampura Phul over allegations of a Rs 5-crore demand linked to a rape case involving Punjab Chief Minister Bhagwant Mann's wife, Dr Gurpreet Kaur.

The SAD leader visited Nathana and Rampura Phul in Bathinda district. At Gurdwara Akalgarh in Rampura Phul, the women's wing of the party organised a gathering where Harsimrat Kaur Badal addressed party workers and supporters.

The protest centred on allegations that Rs 5 crore was sought in connection with an attempt to influence a rape case. Dr Gurpreet Kaur has rejected the allegations as baseless. The National Human Rights Commission (NHRC) had earlier taken cognisance of the matter and sought an action-taken report from the Punjab government and the police.

After the gathering, Istri Akali Dal workers, led by Harsimrat Kaur Badal, took out a march towards the office of the Sub-Divisional Magistrate (SDM). The protesters raised slogans against the state government and demanded action in the matter.

Memorandum submitted to SDM

The protesters submitted a memorandum to Rampura Phul SDM Gurpreet Singh. They demanded an impartial investigation into the Rs 5-crore allegation and strict action in rape cases and against the illegal drug trade.

Addressing the gathering, Harsimrat Kaur Badal also criticised the Punjab Government over the state's drug problem. She alleged that drug abuse continues to affect families across Punjab and accused the government of failing to take effective steps to deal with the issue.

She said that if the SAD returns to power, the party would take steps to ensure justice for people and tackle the drug problem in the state.

The protest was attended by former Punjab minister Sikander Singh Maluka and several other SAD leaders and Istri Akali Dal workers.

Background to the Rs 5-crore allegation

The controversy began after allegations were raised that Dr Gurpreet Kaur had sought Rs 5 crore to suppress or

influence a rape case. The NHRC subsequently directed the Punjab Chief Secretary and Director General of Police to inquire into the allegations and submit a report. Gurpreet Kaur has denied the charges and described them as baseless.

- PTC NEWS

Source: <https://www.ap7am.com/en/136109/telangana-hc-serves-notice-to-two-brs-mlcs-in-speaker-abuse-case>

Telangana HC serves notices to two BRS MLCs in Speaker abuse case

21-09-2026 Mon 17:38 | Local | IANS

Hyderabad, Sep 21 : The Telangana High Court on Monday issued notices to BRS MLCs Tata Madhu and N. Naveen Kumar Reddy on a petition by the police seeking cancellation of bail granted to them in a case registered under the SC/ST (Prevention of Atrocities) Act over alleged abusive remarks against Assembly Speaker Gaddam Prasad Kumar.

Issuing notices, the High Court adjourned the hearing on the petition to Wednesday.

The two legislators belonging to the main opposition Bharat Rashtra Samithi (BRS) were arrested on September 8 following an FIR registered against them for their alleged remarks against the Speaker. Police had sought their custody, but the Nampally court rejected the plea and granted them bail on personal sureties.

The MLCs had made the alleged remarks on September 7 when police had stopped BRS MLAs and MLCs at the Assembly entrance for wearing black T-shirts with objectionable slogans against Chief Minister Revanth Reddy.

While granting bail to the BRS MLCs, the Nampally court had directed the police not to arrest them again.

Saifabad police had moved the High Court seeking cancellation of bail and challenging the lower court's order.

Public Prosecutor Nageswara Rao submitted to the court that the MLCs used abusive words against a person holding a Constitutional post. The court was also told that they attacked police personnel on duty.

The September 7 incident at the Assembly gate resulted in police registering multiple FIRs against BRS leaders and the suspension of BRS legislators from the Assembly for the entire monsoon session.

MLCs Madhu and Naveen Reddy were booked on a complaint filed by Pollepalli Venkatesham, Officer on Special Duty (OSD) to the Assembly Speaker.

Saifabad police registered a case under Section 352 r/w 3(5) BNS and Sections 3(1)(r), 3(2)(va), 3(2)(vii) of the SC/ST (Prevention of Atrocities) Act.

Two cases were registered against BRS Working President K. T. Rama Rao, BRS Deputy Leader in Telangana Assembly T. Harish Rao and several other party legislators for allegedly obstructing women police personnel from discharging their duties, using abusive language and threatening them.

On the other hand, the BRS alleged that its women MLAs were manhandled by police personnel, but no case was registered on their complaint.

The opposition party lodged complaints with the National Women Commission and the National Human Rights

Commission. It also submitted a representation to Governor Shiv Pratap Shukla, seeking his intervention for a fair probe.

Source: <https://timesofindia.indiatimes.com/city/ranchi/slain-tspc-chief-brajesh-ganjhus-family-questions-varanasi-encounter-demands-probe/articleshow/134388223.cms>

Slain TSPC chief Brajesh Ganjhu's Family Questions Varanasi Encounter, Demands Probe
TNN | Sep 21, 2026, 04.47 PM IST

Hazaribag: Family members of slain Tiritiya Sammelan Prastuti Committee (TSPC) chief Brajesh Ganjhu alleged his death was a planned killing and sought an independent probe into the incident.

The body of Ganjhu, who was killed in a firefight with a team of Anti-Terrorism Squad of Uttar Pradesh police in Varanasi a day earlier, was brought to his native Kutu Sohawan village in Lawalong block of Chatra district on Monday for last rites. He carried a reward of Rs 25 lakh announced by Jharkhand govt and Rs 5 lakh by NIA.

Former Simaria MLA Ganesh Ganjhu, brother of Brajesh, his wife Usha Devi and son Rishikesh questioned the circumstances leading to the encounter and sought probes by agencies such as CBI and National Human Rights Commission. Ganesh alleged that Brajesh was picked up from Jharkhand, taken to Varanasi and subsequently killed. "This was not an encounter but a planned killing," he said, urging chief minister Hemant Soren to order an impartial investigation.

Usha said her husband had been living away from home for nearly a decade and was not involved in Naxal activities. "We would pursue legal remedies, including approaching higher courts, if justice is not ensured," she said.

ATS of UP police, however, claimed Brajesh sustained gunshot wounds in an exchange of fire in Ramnagar area and succumbed at a hospital. The agency also claimed the recovery of weapons, ammunition and cash from the spot.

"Govt should examine the factors that drive people towards extremism rather than merely announcing rewards on insurgents. Brajesh had served as a mukhiya in 2010 and later as a panchayat samiti member," Ganesh said.

Source: <https://lawbeat.in/supreme-court-judgments/human-rights-court-can-act-without-commission-recommendation-supreme-court-1633581>

Human Rights Court Can Act Without Commission Recommendation: Supreme Court

By - Lawbeat News Desk -SC & Edits by Salil Tiwari | 21 Sept 2026 1:32 PM

The Supreme Court held that prior recommendation by the National or State Human Rights Commission is not mandatory to initiate proceedings before a Human Rights Court under the Protection of Human Rights Act, 1993.

The Supreme Court has held that a recommendation by the National or State Human Rights Commission is not a mandatory condition for initiating criminal proceedings before a Human Rights Court for alleged violations of human rights. A Bench of Justices Vikram Nath and Sandeep Mehta said the Protection of Human Rights Act, 1993 contemplates two distinct institutional mechanisms for the protection and enforcement of human rights: the National and State Human Rights Commissions, which have powers of inquiry, investigation and recommendation, and Human Rights Courts, which are established for the speedy trial of offences arising out of violations of human rights.

On the one hand are the National and State Human Rights Commissions, which have been entrusted with powers of inquiry, investigation and recommendation under Sections 12 to 18 of the 1993 Act. On the other hand, Section 30 thereof expressly contemplates Human Rights Courts for the speedy trial of offences arising out of violations of human rights," the Bench said.

Court clarified that the Commission and the Human Rights Court perform different functions, and a complaint need not first go through the Commission before criminal proceedings can be initiated before a Human Rights Court.

"The Commission primarily performs an inquisitorial and recommendatory role, whereas the Human Rights Court exercises judicial power in relation to offences arising out of violations of human rights," the Bench said.

It held that the mere power given to the Commission to inquire into complaints and, where appropriate, recommend prosecution cannot be construed as making such an inquiry or recommendation an indispensable condition for initiating criminal proceedings. "Nothing in Sections 12 to 18 of the 1993 Act expressly provides that every prosecution concerning an offence arising out of a violation of human rights must originate from a recommendation of the Commission," the Bench ruled.

Court further said Section 30 does not make the jurisdiction of a Human Rights Court dependent on the completion of any prior proceedings before the Commission. Court ruling summaries "In our considered opinion, to read such a limitation into the statute would amount to supplying a condition which Parliament itself has not enacted," it said.

Why did the Supreme Court uphold Rule 6 of Karnataka Human Rights Courts Rules? Court was considering an appeal filed by Sayad Asifullah against a July 17, 2025 order of the Karnataka High Court, which had struck down Rule 6 of the Karnataka State Human Rights Courts Rules, 2006. Rule 6 of the Rules of 2006 allows a victim to go straight to the Human Rights Court without approaching the National or State Human Rights Commission.

The high court had held Rule 6 to be unconstitutional, inconsistent with the Protection of Human Rights Act, 1993 and beyond the rule-making power conferred on the State Government under Section 41 of the Act. The Supreme Court disagreed with this reasoning and set aside the high court's order. The case arose from criminal proceedings initiated against police officers at Jalanagar Police Station, Vijayapura, over alleged violations of the appellant's human rights during his custody in another case. The high court had quashed the proceedings and held that a January 20, 2024 order passed by the principal district and sessions judge and special judge, human rights court, directing an investigation could not survive. The Supreme Court, however, held that Rule 6 does not create any new offence, prescribe any new punishment or enlarge the meaning of human rights under the 1993 Act. Court ruling summaries Instead, it merely provides the procedure through which the jurisdiction of a Human Rights Court under Section 30 may be invoked and exercised, Court said. The offences that may ultimately be tried by the Human Rights Court continue to be offences punishable under the applicable penal law. Rule 6 only regulates the manner in which a complaint alleging such an offence may be received, investigated and proceeded with in accordance with law. What is the extent of the State Government's rule-making power? The Supreme Court also rejected the high court's view that the State Government's rule-making power under Section 41 is confined to the matters specifically listed in Section 41(2). The Bench pointed out that Section 41(1) expressly empowers the State Government to make rules "to carry out the provisions of this Act". Section 41(2), it noted, begins with the words "in particular and without prejudice to the generality of the foregoing power". Court said it is well settled that rules made under delegated legislative power cannot travel beyond the parent enactment or alter its substantive scheme. However, where a statute confers a general rule-making power to carry its provisions into effect, the delegate can prescribe the procedural machinery necessary to give those provisions meaningful operation, provided the procedure is not inconsistent with the statute. Court ruling summaries The Bench also relied on *Paramvir Singh Saini Vs Baljit Singh* (2003), noting that the decision clarified that recourse to a Human Rights Court is not dependent upon a prior inquiry or recommendation by the Human Rights Commission. "This reinforces the construction which follows from the statutory scheme itself, namely, that the remedies before the Commission and the Human Rights Court are distinct and complementary and that the former is not a mandatory gateway to the latter," Court said. Does simultaneous recourse to the Commission and Human Rights Court amount to double jeopardy? No, the Supreme Court said. It rejected the high court's apprehension that allowing simultaneous recourse to the Human Rights Commission and Human Rights Court could result in double jeopardy. "An inquiry or recommendation by the Commission does not amount to a prior prosecution or punishment so as to attract the constitutional protection against double jeopardy," the Bench said. Court therefore found that the high court had read into the 1993 Act a limitation that was not present in its text and had failed to give independent operation to Section 30. Court ruling summaries It also held that the high court incorrectly treated Rule 6 as creating a parallel substantive regime, when the Rule merely provides procedural machinery for a Human Rights Court already contemplated by Parliament. The Supreme Court consequently held that Rule 6 of the Karnataka State Human Rights Courts Rules, 2006 is not inconsistent with the 1993 Act and does not travel beyond the rule-making power conferred on the State Government under Section 41. "Rule 6 of the 2006 Rules is therefore intra vires the 1993 Act and is valid," the Bench declared. Court revived the proceedings against the police officers before the Human Rights Court at Vijayapura. Allowing the appeal, Court clarified that it had expressed no opinion on the merits of the allegations forming the subject matter of the proceedings. All contentions and defences available to the parties have been left open to be considered by the competent court on their own merits.

Source: <https://www.thehansindia.com/news/cities/hyderabad/nhrc-seeks-report-from-telangana-govt-on-22-a-land-disputes-1124266>

NHRC seeks report from Telangana Govt on 22-A land disputes

In Short The NHRC received a complaint alleging that lakhs of private properties were included in the prohibited list during the transfer of land records from the Dharani portal to the Bhu-Bharati portal.

The Hans India Created On: 22 Sept 2026 4:42 AM IST

Hyderabad: The National Human Rights Commission (NHRC) has issued directives to the Telangana government over complaints concerning the inclusion of private patta lands and house plots in the prohibited properties list under Section 22-A. The NHRC received a complaint alleging that lakhs of private properties were included in the prohibited list during the transfer of land records from the Dharani portal to the Bhu-Bharati portal. Advocate Karupothula Revanth, who filed the complaint, alleged that several properties were effectively frozen without prior notice to the owners or publication of the required gazette notification. According to the complaint, property owners have been facing financial difficulties as they are unable to sell or mortgage their properties. It further alleged that the restrictions have caused considerable distress among affected property holders. Revanth also alleged that arbitrary decisions by officials were creating opportunities for corruption and strengthening the role of middlemen in resolving land-related issues.

Source: <https://www.tribuneindia.com/news/national-human-rights-commission-official-visits-prisons/>

Home / Ludhiana / Ludhiana: National Human Rights Commission official visits prisons

Ludhiana: National Human Rights Commission official visits prisons

Tribune News Service

Ludhiana, Updated At : 01:03 PM Sep 21, 2026 IST

National Human Rights Commission (NHRC) special monitor Balkishan Goyal visited the Central Jail, Borstal Jail and Women Jail in the city on Sunday.

During the visits, Goyal reviewed food facilities and held detailed discussions with the superintendents of all three jails regarding inmate welfare. "First, implement necessary minor improvements within the jail and improve food quality. Additionally, skill development courses must be made compulsory, especially for the youth in Borstal Jail," he told jail officials.

He added that women inmates should be trained in making pickles, applying henna and other vocational skills so they can become capable of earning their own livelihood after leaving prison.

Source: <https://www.tribuneindia.com/news/haryana/hansi-sp-refuses-to-meet-visitor-carrying-phone-nhrc-serves-notice-on-dgp/>

Home / Haryana / Hansi SP refuses to meet visitor carrying phone, NHRC serves notice on DGP

Hansi SP refuses to meet visitor carrying phone, NHRC serves notice on DGP

Deepender Deswal Tribune News Service

Hisar, Updated At : 11:07 PM Sep 21, 2026 IST

The denial of an audience to a visitor carrying a mobile phone by the Hansi SP has prompted the National Human Rights Commission (NHRC) to seek appropriate action from the Haryana Director General of Police (DGP) and an action-taken report (ATR) within four weeks.

The incident occurred when a resident of Hansi district, Naveen Bamel, visited the SP office in Hansi town on December 29, 2025. Bamel is practising as an advocate in the Supreme Court.

He said that he intended to meet the then SP, Amit Yashvardhan, during working hours regarding the drug problem in the city.

He alleged that the police staff stopped him and told him that he would not be allowed to meet the SP unless he surrendered his personal mobile phone.

The complainant said he sought the legal or administrative basis for the condition but was not shown any statutory provision, rule, written order, security protocol or other lawful authority. After he declined to hand over his phone, the staff consulted the SP and subsequently told him that he could not meet the officer. His visiting card was also returned, according to the complaint.

Bamel alleged that the incident amounted to an arbitrary exercise and abuse of official power and violated his fundamental rights under Articles 14, 19 and 21 of the Constitution. He subsequently submitted a written complaint on December 30, 2025, which was registered at the Crime and Criminal Tracking Network and Systems (CCTNS).

He alleged that despite its registration, no meaningful action, inquiry report, explanation or reasoned outcome was communicated to him. He further added that the complaint was later summarily rejected by the State Police Complaint Authority, Haryana.

The complainant approached the NHRC seeking an independent and impartial inquiry, accountability for the alleged abuse of official power and effective redress.

After considering the complaint, the NHRC asked the police authorities to submit a duly translated action-taken report within four weeks. Yashvardhan is transferred out of Hansi now.

Source: https://timesofindia.indiatimes.com/city/chandigarh/nhrc-seeks-report-from-haryana-dgp-over-denial-of-meeting-with-hansi-sp/amp_articleshow/134396972.cms

NHRC seeks report from Haryana DGP over denial of meeting with Hansi SP
City | Kumar Mukesh | Sep 22, 2026, 00:33 IST

Hisar: The National Human Rights Commission (NHRC) has taken note of a complaint alleging that a man was denied a meeting with then Hansi SP Amit Yashvardhan after he refused to surrender his personal mobile phone. The commission has sought an action-taken report from the Haryana DGP within four weeks.

Advocate Naveen Bamel, the complainant, said he visited the SP's office around 1:15pm on Dec 29, 2025, to flag the growing drug problem in Hansi. On being told by office staff that he could meet the SP only after surrendering his mobile phone, Bamel said he asked the staff to explain the legal, administrative or security basis for the condition. However, he said they could not provide any statutory provision, written order or security protocol.

When he refused to surrender his phone, he was denied the meeting with the SP, and his visiting card was returned, the complainant said, describing the denial as an arbitrary exercise of official power.

Bamel submitted a written complaint on Dec 30, 2025, but said no meaningful inquiry, action-taken report or reasoned outcome was communicated to him and that the State Police Complaints Authority, Haryana, later rejected his complaint.

In his petition before the NHRC, Bamel alleged that denying him access to a public officer solely because he declined to surrender his personal phone amounted to an arbitrary exercise of official authority. He linked the alleged action to his fundamental rights under Articles 14, 19 and 21 of the Constitution and sought an independent inquiry and appropriate redressal.

After examining the complaint, the commission directed that a copy be sent to the Haryana DGP for necessary action and that an action-taken report, duly translated into English, be submitted within four weeks of receipt of the communication.

The notice issued by NHRC assistant registrar (law) Atul Kumar asked authorities to submit communications in the matter through the HRCNet portal.

Source: <https://telanganatoday.com/nhrc-orders-independent-probe-into-22-a-land-row-in-telangana>

Home | Telangana | Nhrc Orders Independent Probe Into 22 A Land Row In Telangana

NHRC orders independent probe into 22-A land row in Telangana

The NHRC directed Telangana Chief Secretary K Sanjay Jaju to conduct an independent inquiry into private properties included in the 22-A prohibited list. It sought a comprehensive report within four weeks and immediate relief for affected property owners.

By Telangana Today

Published Date - 21 September 2026, 11:18 PM

Hyderabad: The National Human Rights Commission (NHRC) directed Telangana Chief Secretary K Sanjay Jaju to conduct an independent inquiry into the inclusion of private properties in the 22-A prohibited list and take steps to provide relief to affected owners. The Commission directed the Chief Secretary to submit a comprehensive report within four weeks and also sought steps to provide immediate relief to those affected.

The NHRC observed that placing the properties of ordinary citizens in the prohibited list without adequate basis amounted to a violation of their human rights, according to the complaint.

The NHRC issued the directions following a complaint filed by Hyderabad-based advocate and social activist Karupothula Revanth on September 14. The complaint alleged that the State government arbitrarily and illegally included lakhs of private patta lands, house sites and properties in the prohibited list during the transition from the Dharani portal to the Bhu Bharati portal without prior notices, a hearing or gazette notifications.

The complainant said property owners were unable to sell, mortgage or otherwise deal with their property, causing financial difficulties and mental distress to them. He said this also opened avenues for corruption and extortion by officials and middlemen, and sought an urgent inquiry, independent investigation and relief for citizens.

Source: <https://www.bhaskar.com/local/uttar-pradesh/aligarh/koil/news/amu-student-yasir-fahad-protest-hunger-strike-aligarh-controversy-139103438.html>

Hindi NewsLocalUttar pradeshAligarhKoilAMU Student Hunger Strike: Allegations Of Assault By Proctor Team
छात्र संघ चुनाव की तारीख घोषित करने की मांग:बोले- प्रॉक्टर टीम ने धक्का-मुक्की कर कपड़े फाड़े, चीफ इलेक्शन कमिश्नर नियुक्त करने की भी मांग
नरेश प्रताप सिंह | कोल14 घंटे पहले

अलीगढ़ मुस्लिम यूनिवर्सिटी (AMU) में छात्र संघ चुनाव की तारीख घोषित करने की मांग को लेकर छात्र यासिर फहाद ने सोमवार शाम भूख हड़ताल शुरू कर दी। उन्होंने यूनिवर्सिटी के डक पॉइंट पर धरना शुरू किया।

यासिर ने बताया कि उन्होंने 19 सितंबर को विश्वविद्यालय प्रशासन को मेमोरेण्डम दिया था। इसमें 48 घंटे में संतोषजनक जवाब देने का समय दिया गया था। जवाब नहीं मिलने पर उन्होंने शांतिपूर्ण प्रदर्शन और भूख हड़ताल शुरू करने की बात कही थी।

यासिर का दावा है कि 21 सितंबर की रात करीब 2:13 बजे उन्हें ई-मेल के जरिए सस्पेंशन लेटर भेजा गया। इसमें कैपस में उनके प्रवेश पर रोक लगाने के साथ कई आरोप लगाए गए हैं। यासिर ने इसे दबाव बनाने की कोशिश बताया।

प्रॉक्टर टीम पर धक्का-मुक्की का आरोप

यासिर ने धरने के दौरान आरोप लगाया कि उनके साथ धक्का-मुक्की की गई और कपड़े फाड़े गए। उन्होंने प्रॉक्टर टीम के सदस्यों पर कपड़ों और जेब को खींचने का आरोप लगाया। यासिर का यह भी दावा है कि उनके निजी अंग पर पैर से चोट मारी गई।

उन्होंने कहा कि चोट के कारण उन्हें खड़े होने में परेशानी हो रही थी। इन आरोपों की स्वतंत्र रूप से पुष्टि नहीं हुई है।

डीएम-एसएसपी समेत अधिकारियों को भेजा ई-मेल

यासिर ने अपनी सुरक्षा को लेकर डीएम, एसडीएम और एसएसपी के अलावा राष्ट्रीय मानवाधिकार आयोग (NHRC) और राज्य मानवाधिकार आयोग (SHRC) को ई-मेल भेजा है।

उन्होंने कहा कि उनकी मुख्य मांग छात्र संघ चुनाव की तारीख घोषित करना और चीफ इलेक्शन कमिश्नर की नियुक्ति करना है। जब तक दोनों मांगें पूरी नहीं होतीं, वह भूख हड़ताल जारी रखेंगे।

फिलहाल मामले में विश्वविद्यालय प्रशासन की ओर से प्रतिक्रिया सामने नहीं आई है। यासिर के आरोपों और प्रशासन की कार्रवाई को लेकर आगे की स्थिति जांच के बाद स्पष्ट होगी।

Source: <https://hindi.livelaw.in/amp/punjab-and-haryana-high-court/justice-suvir-sehgal-punjab-haryana-high-court-punjab-cm-dgp-custodial-torture-punjab-government-551070>

Home > हाईकोर्ट > पंजाब एंड हरियाणा हाईकोर्ट > सीएम को काला झंडा दिखाने...

सीएम को काला झंडा दिखाने वाले युवक की हिरासत में पिटाई के आरोप पर पंजाब DGP का हाईकोर्ट में जवाब, कहा- चोटें खुद पहुंचाने की संभावना से इनकार नहीं

By - Amir Ahmad Update: 2026-09-21 10:59 GMT

पंजाब के मुख्यमंत्री भगवंत मान को काला झंडा दिखाने वाले युवक मोहंजीत सिंह की हिरासत में कथित प्रताड़ना के मामले में पंजाब के डीजीपी ने पंजाब एंड हरियाणा हाईकोर्ट में हलफनामा दाखिल किया। डीजीपी ने कहा है कि युवक के शरीर पर मिली चोटों के संबंध में मेडिकल राय के आधार पर इन्हें खुद पहुंचाने या किसी परिचित व्यक्ति के हाथ से लगने की संभावना से इनकार नहीं किया जा सकता।

यह हलफनामा जस्टिस विक्रम अग्रवाल की ओर से 10 सितंबर को मामले को गंभीर बताते हुए राज्य सरकार से कथित घटना के बाद की गई कार्रवाई पर विस्तृत रिपोर्ट मांगे जाने के बाद दाखिल किया गया।

DGP के हलफनामे के अनुसार मोहंजीत की 3 सितंबर को सिविल अस्पताल में मेडिकल जांच कराई गई। उस जांच में किसी नई चोट का उल्लेख नहीं किया गया। हालांकि, उसी शाम उसे सिविल अस्पताल, संगरूर में भर्ती कराया गया जहां मेडिकल-कानूनी रिपोर्ट में उसके शरीर पर 10 चोटें दर्ज की गईं। रिपोर्ट में इन चोटों की अवधि चिकित्सकीय जांच से दो से छह घंटे पहले की बताई गई।

राज्य सरकार ने हाईकोर्ट के समक्ष कहा कि चोटों का यह समय मोहंजीत के उस आरोप से मेल नहीं खाता, जिसमें उसने दावा किया कि 2 सितंबर की शाम हिरासत के दौरान उसे प्रताड़ित किया गया और उसी दौरान चोटें पहुंचाई गईं। डीजीपी ने यह भी कहा कि 3 सितंबर को सिविल अस्पताल में मोहंजीत की जांच उसके चाचा और वकील की मौजूदगी में हुई, लेकिन उस समय उसने किसी चोट की शिकायत नहीं की थी।

राज्य की कार्रवाई रिपोर्ट के मुताबिक मोहंजीत को 2 सितंबर को मुख्यमंत्री के 'लोक मिलनी' कार्यक्रम के दौरान हिरासत में लिया गया। आरोप है कि कार्यक्रम के लिए बनाए गए मंच के पीछे स्थित एक मकान से उसने काला कपड़ा लहराया और नारे लगाए। इसके बाद पुलिस उसे चीमा थाने ले गई, जहां भारतीय नागरिक सुरक्षा संहिता (BNSS) की धारा 126 और 170 के तहत एहतियाती कार्रवाई शुरू की गई। उसे थाने की हवालात में रखा गया और बाद में कार्यकारी मजिस्ट्रेट के समक्ष पेश किया गया। वहां से उसे व्यक्तिगत मुचलके पर रिहा कर दिया गया।

DGP ने हलफनामे में यह भी बताया कि पुलिस के अनुरोध पर मोहंजीत का डोप टेस्ट कराया गया, जिसमें मॉर्फिन की मौजूदगी पाई गई। मोहंजीत के चाचा और वकील की ओर से आपत्ति जताए जाने के बाद दोबारा कराया गया डोप टेस्ट भी सकारात्मक बताया गया।

राज्य के अनुसार, 3 सितंबर की शाम उसे सूचना मिली कि मोहंजीत घायल अवस्था में सिविल अस्पताल में भर्ती है। इसके अगले दिन 4 सितंबर को मोहंजीत ने बयान दर्ज कराया। इसमें उसने आरोप लगाया कि पुलिसकर्मियों ने उसकी पिटाई की उसकी दाढ़ी के बाल खींचे, उसका कच्छेरा फाड़ दिया और उसे निर्वस्त्र कर पीटा गया।

DGP ने कहा कि चोटों के समय को लेकर सामने आई विसंगति को देखते हुए मोहंजीत के बयान को फिलहाल प्रारंभिक जांच के लिए रखा गया। राज्य ने मामले की जांच के लिए विशेष जांच दल के गठन की भी जानकारी हाईकोर्ट को दी। इस विशेष जांच दल में मोहाली के SP सिटी, रोपड़ के एसपी जांच और जीरकपुर के ASP को शामिल किया गया। संबंधित रिकॉर्ड जांच समिति को सौंपे जा रहे हैं।

DGP ने कहा कि मामले की जांच विशेष समिति द्वारा की जा रही है। इसी वजह से पंजाब पुलिस नियमों के तहत किसी नामजद पुलिस अधिकारी के खिलाफ आरोपपत्र या आपराधिक कार्यवाही शुरू नहीं की गई।

इस मामले में राष्ट्रीय मानवाधिकार आयोग ने भी शिकायत का संज्ञान लिया। हलफनामे के अनुसार आयोग ने 4 सितंबर को मिली शिकायत पर कार्रवाई करते हुए मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत नोटिस जारी किया। आयोग ने संगरूर के जिला मजिस्ट्रेट को आरोपों की स्वतंत्र रूप से जांच करने का निर्देश दिया। इसमें मोहंजीत की मेडिकल स्थिति की जांच के साथ साक्ष्यों के संरक्षण का पहलू भी शामिल है।

मोहंजीत ने BNSS की धारा 528 के तहत हाईकोर्ट में याचिका दायर कर मामला दर्ज करने और केंद्रीय जांच ब्यूरो से जांच कराने की मांग की।

सुनवाई के दौरान केंद्रीय जांच ब्यूरो की ओर से पेश वकील ने जवाब दाखिल करने के लिए समय मांगा। हालांकि, हाईकोर्ट ने कहा कि इस चरण में जवाब की जरूरत नहीं है, क्योंकि अभी कोई नोटिस जारी नहीं किया गया।

मामले की अगली सुनवाई 15 अक्टूबर को होगी।

Source: <https://www.livehindustan.com/national/story-nhrc-team-to-investigate-coal-theft-shooting-incident-in-dhanbad-201790019479876.amp.html>

गोलीकांड की जांच को एनएचआरसी टीम पहुंचेगी धनबाद

Sep 22, 2026 01:08 am IST

By Hindustan | Bureau

हिन्दुस्तान, धनबाद

बीसीसीएल ब्लॉक दो क्षेत्र में 19 नवंबर 2022 को हुई गोलीबारी की घटना की जांच के लिए एनएचआरसी की टीम मंगलवार को धनबाद पहुंचेगी। यह टीम 22 से 25 सितंबर तक जांच के लिए रहेगी। घटना में चार लोगों की मौत और दो लोग गंभीर घायल हुए थे।

बीसीसीएल ब्लॉक दो क्षेत्र के मेन लिंक साइडिंग में 19 नवंबर 2022 की देर रात हुई गोलीबारी की घटना की जांच के लिए राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) की टीम मंगलवार को धनबाद पहुंचेगी। आयोग के डीआईजी गौरव गर्ग ने पत्र के माध्यम से जिला प्रशासन को इसकी सूचना दी है।

जांच की प्रक्रिया

टीम 22 से 25 सितंबर तक मामले की जांच के साथ स्पॉट इन्क्वायरी करेगी। इधर, बाघमारा पुलिस ने थाना कांड संख्या 65/2022, दिनांक 19/20 नवंबर 2022 का उल्लेख करते हुए घटना से जुड़े सभी लोगों को पत्र भेजकर आयोग की टीम के समक्ष सशरीर उपस्थित रहने को कहा है। इनमें सीआईएसएफ की क्यूआरटी टीम में शामिल अधिकारी व जवान, स्थानीय पुलिस-प्रशासन तथा कांड के वादी शामिल हैं।

घटना का विवरण

बताया गया कि 19 नवंबर की देर रात कथित कोयला चोरी के लिए पहुंचे बाइक सवार लोगों और सीआईएसएफ क्यूआरटी टीम के बीच टकराव के दौरान गोलीबारी हुई थी। घटना में जलालुद्दीन खान, प्रीतम नोनिया, अता उल्लाह अंसारी उर्फ अतुल अंसारी और शमीम अंसारी की मौत हो गई थी। वहीं रमेश रविदास व बादल रवानी गोली लगने से गंभीर रूप से घायल हुए थे और महीनों तक अलग-अलग अस्पतालों में उनका इलाज चला। मामले में राज्य स्तरीय जांच टीम अनुसंधान कर चुकी है, जबकि बाघमारा पुलिस भी पूर्व में अपनी जांच रिपोर्ट प्रस्तुत कर चुकी है। अब एनएचआरसी की टीम पूरे प्रकरण की जांच और घटनास्थल का निरीक्षण करेगी।

Source: <https://dainiksaveratimes.com/punjab/focus-on-rights-of-children-women-elderly/>

मानवाधिकार उल्लंघन बर्दाश्त नहीं होगा, बच्चों-महिलाओं के अधिकारों पर जोर
September 21, 2026

Focus on Rights of Children, Women, Elderly : लुधियाना। नेशनल ह्यूमन राइट्स कमीशन (NHRC) के स्पेशल मॉनिटर बाल कृष्ण गोयल ने बचत भवन में सिविल और पुलिस प्रशासन के अधिकारियों के साथ बैठक कर जिले में मानवाधिकारों की सुरक्षा के लिए उठाए जा रहे कदमों की समीक्षा की। उन्होंने बच्चों, बुजुर्गों और महिलाओं के अधिकारों की सुरक्षा पर विशेष जोर देते हुए अधिकारियों को बेहतर तालमेल के साथ काम करने के निर्देश दिए। उन्होंने स्कूलों में बच्चों को 'गुड टच और बैड टच' के प्रति जागरूक करने का अभियान चलाने की भी हिदायत दी।

मीटिंग के दौरान, उन्होंने बच्चों, बुजुर्गों और महिलाओं के अधिकारों की सुरक्षा पर खास ज़ोर दिया। बाल कृष्ण गोयल ने कहा कि मानवाधिकारों का कोई भी उल्लंघन बर्दाश्त नहीं किया जाएगा। उन्होंने सिविल और पुलिस प्रशासन के अधिकारियों को नागरिकों के अधिकारों की प्रभावी सुरक्षा सुनिश्चित करने के लिए तालमेल बिठाकर काम करने का निर्देश दिया। उन्होंने कहा कि हर नागरिक को अपने संवैधानिक और मानवाधिकारों के बारे में पता होना चाहिए।

इसके अलावा, उन्होंने जिला शिक्षा अधिकारी और जिला बाल संरक्षण अधिकारी को स्कूलों में बच्चों के लिए 'गुड टच और बैड टच' के बारे में एक खास जागरूकता अभियान शुरू करने का निर्देश दिया। बच्चों को 112 और 1098 चाइल्ड हेल्पलाइन के बारे में जानकारी देने और जागरूकता बढ़ाने के लिए 'कोमल' फिल्म दिखाने का सुझाव भी दिया गया। तीन दिन के दौरे के दौरान, गोयल ने सेंट्रल, बोस्टल और महिला जेलों, पुलिस स्टेशनों, अस्पतालों, बाल गृह, वृद्धाश्रम, सरकारी स्कूलों, ऑब्जर्वेशन होम, वन-स्टॉप सेंटर और आंगनवाड़ी केंद्रों का निरीक्षण किया।

उन्होंने जनता से अपील की कि वे मानवाधिकारों के उल्लंघन के बारे में NHRC के ऑनलाइन पोर्टल hrcnet.nic.in पर शिकायत दर्ज कराएं। उन्होंने कहा कि शिकायत दर्ज कराने के लिए न तो किसी फीस की और न ही किसी वकील की ज़रूरत है।

Source: <https://www.bhaskar.com/local/punjab/ludhiana/news/nhrc-special-monitor-reviews-human-rights-protection-dbp-139105677.html>

एनएचआरसी स्पेशल मॉनिटर ने मानवाधिकार सुरक्षा की समीक्षा की
लुधियाना 4 घंटे पहले

भास्कर न्यूज़ | लुधियाना

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के स्पेशल मॉनिटर (बच्चे और बुजुर्ग नागरिक) बाल कृष्ण गोयल ने बचत भवन में सिविल व पुलिस प्रशासन के अधिकारियों के साथ उच्चस्तरीय बैठक कर जिले में मानवाधिकार सुरक्षा से जुड़े इंतजामों की समीक्षा की।

बैठक में बच्चों, बुजुर्गों और महिलाओं के अधिकारों की रक्षा, संस्थागत समन्वय और शिकायत निवारण व्यवस्था पर चर्चा हुई। गोयल ने कहा कि आयोग मानवाधिकारों के उल्लंघन को बर्दाश्त नहीं करेगा और उल्लंघन करने वालों पर सख्त कार्रवाई की जाएगी। उन्होंने अधिकारियों को निर्देश दिए कि सभी विभाग आपसी तालमेल से काम कर संवैधानिक अधिकारों की प्रभावी रक्षा सुनिश्चित करें।

उन्होंने जिला शिक्षा अधिकारी और जिला बाल सुरक्षा अधिकारी को स्कूलों में गुड टच-बैड टच पर विशेष जागरूकता अभियान चलाने, बच्चों को 112 और 1098 चाइल्ड हेल्पलाइन की जानकारी देने तथा वूमेन एंड चाइल्ड कमीशन की फिल्म "कोमल" दिखाने का सुझाव दिया।

दौरे के दौरान गोयल ने केंद्रीय, बोरस्टल व महिला जेलों सहित पीडीएस केंद्र, थाने, अस्पताल, बाल गृह, वृद्ध आश्रम, सरकारी स्कूल, ऑब्जरवेशन होम, वन स्टॉप सेंटर और आंगनवाड़ी केंद्रों का निरीक्षण किया। बैठक में मुख्यमंत्री फील्ड अफसर लुधियाना तुशिता गुलाटी, डीसीपी (लॉ एंड ऑर्डर) अरविंद मीणा, डा. दर्पण आहलूवालिया, डा. अंकुर गुप्ता समेत अधिकारियों ने निर्देशों के पालन का भरोसा दिलाया।